

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SUNIL THOMAS

Petition(s) for Special Leave to Appeal (Civil) No(s).2949/2007

EXE. ENGINEER, M.P. HOUSING BOARD & ORS.

Petitioner(s)

VERSUS

RAMESH

Respondent(s)

(With office report)

Date: 20/10/2010 This Petition was called on for hearing today.

For Petitioner(s) Mr. Ashiesh Kumar,Adv.

For Respondent(s)

UPON hearing counsel the Court made the following
O R D E R

In SLP(C) No.2949/07 await return of notice of the sole respondent. It is seen that notice was issued in April,2010 and is still awaited. Ld.counsel for the petitioner is directed to take steps by registered notice acknowledgment due within three weeks from today as a last chance. If steps are taken, issue notice. Await return of notice of the sole respondent.

In SLP(C) No.2455/09 Ld.counsel for the petitioner is granted four weeks time as last chance for taking steps against the sole respondent. If steps are taken, issue notice. Await return of notice.

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ITEM NO. 4

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In SLP(C) No.2463/09 Parties are directed to comply with the earlier order dated 17.09.10.

List the matter on 2.12.2010.

(Sunil Thomas)
Registrar

SB